

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.415**  
**IB/92/ND/2024**

**IN THE MATTER OF:**

CENTRAL BANK OF INDIA LIMITED	...	Applicant
Versus		
Sumohita Kaur	...	Respondent

**Under Section 95(1) of (IBC)**

**Order delivered on 13.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Yashu Rustagi  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant present through VC and submitted that they already filed proof of service, however it is not Board. Since, proof of service is not on board, Let fresh steps be taken against the Respondent within 3 days from today and file proof of service. The Respondent is directed to file reply within 10 days from the date of the receipt copy of the Application. List the matter on **15.07.2024**

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**